

M.A. No. 206 of 2007  
C.P. No. 167 of 2003  
In  
O.A. No. 761 of 1994

**25.09.2007**

**Hon'ble Mr. Justice Khem Karan, V.C.**

**Hon'ble Mr. K.S. Menon, Member (A)**

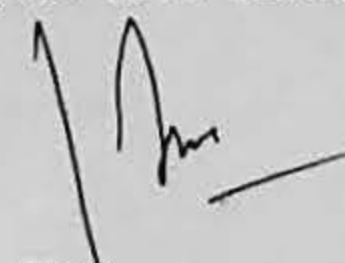
List revised, none appears for the applicant. Shri Saumitra Singh is present for the respondents.

Shri Singh has pointed out towards paragraph No.3 to 6 of Supplementary Reply dated 09.01.2007 and the papers annexed it, so as to say that orders of this Tribunal have already been complied with. None is appearing for the applicant to show us as to how it is being ~~sought~~ that the Order has not been complied with or compliance is still wanting in one respect or the other. None appeared for the applicant on previous few dates as well, so as to controvert these facts, stated in the Supplementary Affidavit, filed by the respondents.

So, we are of the view that there are no good grounds for saying that the respondents have ~~still~~ not complied with the Order of this Tribunal, therefore, contempt proceedings are dropped and notices issued to the respondents are discharged.



**A.M.**



**V.C.**

/m.m./

Note of Registry

Misc. Regd. Appd. 2536/07  
with day order is submitted  
for order

14/12/07  
R.M.